

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No.98/99 in
O.A.No.93/99.

DT. Of Decision : 08-10-99.

K.V.Ramaiah

.. Applicant.

Vs

1. The Union of India, rep. by
The General Manager, SC Rly,
Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer,
SC Railway, Sec'bad.
3. The Divisional Railway Manager(Commercial),
SC Rly, O/o the DRM's Office, Guntakal.
4. The Sr. Divl. Personnel Officer,
SC Rly, Guntakal.

.. Respondents.

Counsel for the applicant : Mr.S.Ramakrishna Rao,

Counsel for the respondents : Mr.J.R.Gopala Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

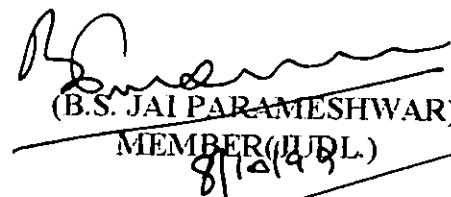
Heard Miss Parvathi for Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.J.R.Gopala Rao, learned counsel for the respondents. Mr.G.Srinivasa Rao, Sr.D.P.O., Guntakal Division was present.

2. Shri G.Srinivasa Rao submitted that the applicant will be screened and his name will be interpolated in the list kept for absorption of Contract Catering Cleaners in the Railways. He further added that those who possess the same qualification ^{as that} of the applicant and junior to him had already been appointed regularly ^{as} ^{and that} in Railway service the applicant also will be appointed on the basis of the interpolation of his name in the screened list.





3. The applicant should be informed of the position within a period of 21 days from to-day.
4. In view of the above the CP is closed. No costs.



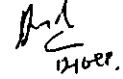
(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)
8/10/99



(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 08th October, 1999.
(Dictated in the Open Court)

SPR



12/10/99